

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 349/2010

Sub: Petition for determination of transmission tariff of combined assets of 765 kV S/C Bina-Gwalior line-II along with associated bays, (ii) 400 kV D/C Damoh-Bhopal Ckt-II, (iii) 400 kV D/C Damoh-Bhopal Ckt-II, (iv) 400 kV, 50 MVAR Bus Reactor at Gwalior sub-station, (v) 400 kV D/C Birsinghpur-Damoh transmission line along with associated bays under WRSS-II, Set-D Scheme in Western Region for the period 2009-14.

Date of hearing : 12.7.2011

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member.
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : Madhya Pradesh Power Trading Co. Ltd. and Others

Parties present : 1. Shri Rakesh Prasad, PGCIL
2. Shri M.M Mondal, PGCIL
3. Shri Rajeev Gupta, PGCIL

Record of Proceedings

The representative of the petitioner submitted that there was 8 months delay in commissioning of the transmission line and bus reactor at Gwalior sub-station. He explained that although the final forest clearance was granted by Ministry of Environment and Forest on 19.5.2009 permission for tree cutting was received from the nodal forest officers during the year 2010. The Commission observed that there is a cost over-run of ₹ 25.76 crore under the head "Conductor" as indicated in Form 5B in respect of 765 kV Bina-Gwalior transmission line on account of increase in length of Bermis conductor by 73 km.

2. The Commission directed the petitioner to submit the following information/justifications on affidavit, with advance copy to the respondents, latest by 29.7. 2011:

- (i) Detailed reasons for delay in commissioning of Damoh-Bhopal transmission line;
- (ii) Detailed reasons for delay in commissioning of 50 MVAR bus reactor at Gwalior sub-station as the integration of the bus bar reactor bays with the control panel was contractual issue between the petitioner and the supplier;
- (iii) Justification for huge cost escalation under the head "conductor"; and
- (iv) Reasons for contradiction between S.No. 2.5 and 2.8 of Form 5B submitted under affidavit dated 10.4.2011 i.e. increase in cost by ₹ 2.94 crore under the head 'hardware fittings' and reduction in the cost by ₹ 17.40 crore under the head 'erection, stringing and civil works including foundation'.

3. Subject to above, order in the petition was reserved.

Sd/-
(T. Rout)
Joint Chief (Law)